<u>केन्द्रीय विद्यत विनियामक आयोग</u> CENTRAL ELECTRICITY REGULATORY COMMISSION

6^{th,} 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029 Phone: 011-23353503; Fax-23753923

Petition No. 39/GT/2025 Date: 1st May 2025

To

Ms. Debjani Dey
Executive Director (Commercial),
North Eastern Electric Power Corporation Limited
Brookland Compound, Lower New Colony,
Shillong- 793003, Meghayala.

Subject:

Petition for truing up of the generation tariff of Agartala Gas Based Power Station (135 MW) (hereinafter referred to as AgGBPS) of North Eastern Electric Power Corporation Limited (NEEPCO Limited) for the period 2019-24 and determination of Tariff for the period 2024-29 in respect of AgGBPS.

Madam,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **9.5.2025**:

2019-24 period

- a) Proper references for Annexures with respect to claimed Additional Capital Expenditure (ACE) items shall be provided along with page numbers.
- b) Copy of complete Revised Cost Estimate (RCE) along with detailed cost, original scope of work (detailed in DPR and project proposal approved by the Competent Authority) consisting of relevant details like cost, quantity, etc., pertaining to each item of work along with liability to be discharged within RCE pertaining to relevant ACE works, claimed as being under RCE approved works.
- c) Certify that the ACE being claimed for the tariff period does not include any depreciation, corresponding to assets earning/earned tariff at any of the generating station, by way of IEDC.
- d) Reconciliation of ACE items claimed in Form 9 with audited accounts, along with relevant supporting documents.

- e) Documentary evidence along with justification and scope of work for ACE items claimed under power to relax / power to remove difficulty / additional works.
- f) Details of asset-wise De- capitalization against ACE claimed. The Petitioner has submitted information for the de-capitalization for GT Rotor, GT Turbine and GT spares against Capital Spares allowed for GT Rotor. Therefore, the Petitioner is directed to provide the detailed justification for claiming De-capitalization under exclusion and provide the detailed mapping with the relevant order for any disallowed items claimed under exclusions.
- g) Liability Flow Statement, duly certified by the Auditor and also furnish the break-up of discharges included in the liabilities discharged against admitted items within the original scope of work or other than within the original scope of work of the project. Also provide

h) Liability Flow

- i. Reason for the mismatch in the liabilities as on 31.3.2019 amounting to Rs.385.65 lakh between Order dated 28.7.2023 in Petition No.32/GT/2020 and Form-S submitted in the instant petition.
- ii. Reason for mismatch in discharge of liability claimed in Form-1(1) with Form-9 and Form-J.
- iii. Further, the Commission, vide its order dated 26.10.2023 in Petition No. 246/GT/2020 (Ref @Para 19 of Page 39), directed the Petitioner to submit an asset-wise breakup of the discharge of liabilities. The same shall be complied in the additional submission.
- i) Documentary evidence in respect of loan repayment detail and interest rates used for calculation of Weighted Average Rate of Interest (WAROI) as considered in Form-13. Also submit a certificate that the rate of interest corresponding to each loan, as considered at Form-13, is the actual applicable rate of interest, as per the agreed terms of the loan agreement, without adjustment of any kind.
- j) Copy of Assessment Orders (ITR in case Assessment Order is not issued) for the FY 2019-20 to FY 2023-24.
- k) Details of Capital Spares, which form part of Capital Cost & those do not form part, and the number of items against each of the Capital Spares claimed. Further, confirm if any Capital Spares being claimed for the Replacement of previously allowed Capital Spares in compliance with Form-17 of the 2019 Tariff Regulations.
- Auditor-certified credit notes and debit notes received along with the reason for significant variation in Gas Prices in FY 2023-24, as compared to previous years.
- m) Supporting documents/ Gas bills, and other relevant details for Gas procured in each of the years from FY 2019-20 to FY 2023-24.
- n) Documentary evidence substantiating the expenditure claimed for the 'Construction of Security Road including B Cess' in FY 2020-21, and the 'Construction of Security Road' in FY 2019-20 incurred based on the advice or directed by appropriate Government Instrumentality or Statutory authorities, as mentioned in the Order dated 26.10.2023 in Petition No. 246/GT/2020.

- o) Detailed break up of security charges claimed, particularly towards 'plant' and 'other than plant, along with the supporting documents, including bills, and security assessments made, in terms of Regulation 35(1)(6) of the 2019 Tariff Regulations.
- p) All Auditor Certificates need to be submitted with a valid UDIN.

2024-29 period

- q) Detailed justification and scope of work for the ACE items claimed in the year 2024-25.
- r) Asset-wise undischarged liabilities, if any, payments to be made on a cash basis, etc., for all ACE items, and to clarify that no other LD amount is to be recovered, along with providing the details for contingent liability, if any.
- s) Submit the estimated water charges computation as per first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations including the applicable water consumption norms as per MoEFCC.
- t) Details of Capital Spares, which form part of Capital Cost & not part of Capital Cost, number of items against each of the Capital Spares claimed, along with justification. The Petitioner is further directed to confirm if there are any Capital Spares being claimed for the replacement of previously allowed Capital Spares.
- u) GCV of fuel for the preceding financial year as per Form 15 prescribed at Annexure-I (Part I) of the 2024 Tariff Regulation.
- 2. The Petitioner shall ensure that all Forms in excel format (with proper internal linkages) shall match with the signed Petition in pdf format for both tariff periods (2019-24 and 2024-29).
- 3. The Respondents shall file their replies by **16.5.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.5.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
- 4. The Petition shall be listed for hearing on **27.5.2025**.

Yours sincerely,

Sd/ (Deepak Pandey) Assistant Chief (Law)

Copy to:

All Parties